

CONTRACT

PREAMBLE:

This contract agreement is made on between the High Court of Madhya Pradesh, herein after referred to as 'High Court' (Which expression shall unless excluded by or repugnant to the context be deemed to include his successor in office or assign) acting through Director , Madhya Pradesh State Judicial Academy of the one part and M/s Godrej & Boyce Mfg. Co. Ltd., 217, Zone-1, M.P. Nagar, Bhopal - 462011 India herein after referred to as 'M/s Godrej & Boyce Mfg. Co. Ltd.' (Which expression shall unless excluded by or repugnant to the context be deemed to include his successor in office or assign) acting through -----
----- of the other part.

WHEREAS:

1. HIGH COURT is desirous of entering into a contract with M/s Godrej & Boyce Mfg. Co. Ltd. for Supply, Installation, Commissioning and Maintenance of Bookcases at High Court of Madhya Pradesh, Jabalpur and its Benches at Indore and Gwalior and Subordinate Courts in the State of Madhya Pradesh with 03 years onsite warranty and support.
2. -----M/s Godrej & Boyce Mfg. Co. Ltd. 217, Zone-1, M.P. Nagar, Bhopal - 462011 India is desirous for supply, installation and maintenance of Bookcases with 03 years comprehensive warranty on-site at High Court of M.P., Jabalpur and its benches at Indore and Gwalior and Subordinate Courts in the State of Madhya Pradesh.

Brief particulars of the Items and services which shall be supplied / provided by M/s Godrej & Boyce Mfg. Co. Ltd., are as under.

Item Description	Unit Rate (in Rs.)	Taxes (in Rs.)	Total Rate (in Rs.)	Number of Units / items	Total Price (in Rs.) (All inclusive)
Godrej Bookcases	13513.04/-	3904.249/-	17417.29/-	1137	1,98,03459/-
Godrej Bookcases	-	-	-	25 Additional Bookcases as a part of negotiation of the Bid	
Total 1162					

1. Period of Contract:-

The contract will be initially for a period of three years from the date of final installation of the Bookcases which can be extended further on mutual agreement subject to satisfactory performance of M/s Godrej & Boyce Mfg. Co. Ltd.

2. Scope of Work:-

2.1 The place of Delivery, performance and installation will be High Court of Madhya Pradesh, Jabalpur and its Benches at Indore & Gwalior and Subordinate Courts in the State of Madhya Pradesh. **(Annexure –‘A’)**

2.2 It will be duty of M/s Godrej & Boyce Mfg. Co. Ltd. to have the credentials of the Service Engineers verified and certified.

3. Duties and responsibilities: -

3.1 M/s Godrej & Boyce Mfg. Co. Ltd. shall attend to all the complaints, irrespective of its nature.

3.2 M/s Godrej & Boyce Mfg. Co. Ltd. shall take care of Bookcases & maintaining the Bookcases in perfect working condition.

3.3 M/s Godrej & Boyce Mfg. Co. Ltd. shall attend the complaints without fail within the shortest possible time and in no case shall exceed MTTR as mentioned in the contract.

3.4 M/s Godrej & Boyce Mfg. Co. Ltd. shall replace all such parts which are damaged and which cannot be repaired to keep the Bookcases in excellent working condition.

3.5 M/s Godrej & Boyce Mfg. Co. Ltd. shall use only genuine original spare parts of Original Equipment Manufacturer for replacement and repair of the same.

3.6 M/s Godrej & Boyce Mfg. Co. Ltd. shall replace all faulty parts, peripherals against any manufacturing defect or poor workmanship at no extra cost.

3.7 M/s Godrej & Boyce Mfg. Co. Ltd. shall maintain highest order of integrity, moral and social responsibility and decorum of the High Court.

4 GENERAL CONDITIONS OF THE CONTRACT (GCC) :-

4.1 SPECIFICATIONS:-

All the Bookcases supplied under this contract shall conform to the Technical Specifications given in the tender document.

4.2 PERFORMANCE GUARANTEE :-

4.2.1 M/s Godrej & Boyce Mfg. Co. Ltd. shall be required to furnish performance guarantee in the form of unconditional Bank Guarantee issued by a Nationalized / Scheduled Bank in India equivalent to 10% of the Contract Value valid for a period of 38 months within 15 days of issue of Letter of Award / Letter of Intent.

4.2.2 Bank Guarantee:-

The Bank Guarantee issued by following banks would be accepted. SBI or its subsidiaries, any Indian Nationalized Bank/Scheduled Bank, Export Import Bank of India, a foreign bank (issued by a branch outside India) with counter guarantee from SBI or its subsidiaries or any Indian Nationalized Bank, and any scheduled commercial bank approved by RBI having a net worth of not less than Rs. 500 Crores as per the latest annual report of the bank.

4.2.3 The Performance Guarantee shall be as per the format approved by Registrar General, High Court of M.P. Jabalpur.

4.2.4 The Performance Guarantee shall be payable to the Registrar General, High Court of M.P. as a compensation for any loss resulting from M/s Godrej & Boyce Mfg. Co. Ltd. failure to complete its obligations under the contract. The Registrar General, High Court of M.P. will discharge the Performance Guarantee after completion of M/s Godrej & Boyce Mfg. Co.

Ltd. performance obligations, including any warranty obligations, under the contract.

4.3 DELIVERY OF BOOKCASES:-

4.3.1 Delivery, Installation and Commissioning of all the Bookcases along with the related documents as per bill of materials and Technical Specification Section are the responsibility of M/s Godrej & Boyce Mfg. Co. Ltd.

4.3.2 M/s Godrej & Boyce Mfg. Co. Ltd. shall ensure that all Book cases are supplied within the Implementation schedule mentioned in the tender document.

4.3.3 M/s Godrej & Boyce Mfg. Co. Ltd., shall submit all the Software Kits (CDs) in original, License Papers, Warranty Papers and any other relevant documentation related to the supplied products to the High Court of Madhya Pradesh, Jabalpur along with the supplied all products/equipments.

4.4 WARRANTY :-

4.4.1 M/s Godrej & Boyce Mfg. Co. Ltd. is required to provide on-site comprehensive warranty valid for 36 months for all supplied products/equipments.

4.4.2 M/s Godrej & Boyce Mfg. Co. Ltd., shall warrant that all the Bookcases supplied under the contract is newly manufactured and shall have no defect arising out of design, materials or workmanship or from any act or omission of M/s Godrej & Boyce Mfg. Co. Ltd., that may develop under normal use of the supplied equipments in the conditions prevailing across the country.

4.4.3 M/s Godrej & Boyce Mfg. Co. Ltd. shall warrant that the services provided under the contract shall be as per the Warranty Service Level Requirements given in the tender document during the warranty, M/s Godrej & Boyce Mfg. Co. Ltd. shall perform all the functions as enunciated in of the

tender document at no extra cost to the High Court of Madhya Pradesh. All the penalty clauses shall be applicable during the period of warranty in case of failure on part of M/s Godrej & Boyce Mfg. Co. Ltd.

- 4.4.4 The Registrar General, High Court of Madhya Pradesh shall promptly notify M/s Godrej & Boyce Mfg. Co. Ltd., about any claims arising under this warranty. Upon receipt of such notice, M/s Godrej & Boyce Mfg. Co. Ltd. shall replace/reconfigure/re-provision the defective parts or service. Replacement under warranty clause shall be made by M/s Godrej & Boyce Mfg. Co. Ltd. free of all charges at site including freight, insurance and other incidental charges.
- 4.4.5 M/s Godrej & Boyce Mfg. Co. Ltd. shall submit the Technical Proposal specifying how M/s Godrej & Boyce Mfg. Co. Ltd. proposes to carry out repair under Warranty. M/s Godrej & Boyce Mfg. Co. Ltd., shall also indicate what spares will be kept for immediate replacement. The infrastructure planned to be created by M/s Godrej & Boyce Mfg. Co. Ltd., to fulfill his obligations under Warranty and his action plan to deal with the various situations arising out of hardware and software faults shall be clearly indicated.
- 4.4.6 If M/s Godrej & Boyce Mfg. Co. Ltd., having been notified, fails to remedy the defect(s) within the period specified in the Contract Agreement, the Registrar General, High Court of Madhya Pradesh may proceed to take such remedial action as may be necessary at M/s Godrej & Boyce Mfg. Co. Ltd. risk and expense and without prejudice to any other rights, which Registrar General, High Court of Madhya Pradesh may have against M/s Godrej & Boyce Mfg. Co. Ltd., under the contract.

4.5 PAYMENT TERMS:-

(For the Design, supply, installation, commissioning, testing and warranty maintenance of Bookcases for the period of 36 months):-

Payments will be made in **Indian Rupees only**

100% of total price against successful delivery of the Bookcases at the site after submitting the duly verified delivery challan and Installation Report from the District & Sessions Courts and submission of Bank Guarantee .

4.6 PRICES:-

The rates and prices quoted by M/s Godrej & Boyce Mfg. Co. Ltd. shall be fixed for the duration of the contract and shall not be subjected to adjustment.

4.7 TIME SCHEDULE TO COMPLETE THE CONTRACT:-

4.7.1 M/s Godrej & Boyce Mfg. Co. Ltd. shall complete the assignment within 30 days from the date of issue of Letter of Acceptance / Letter of Intent.

4.7.2 M/s Godrej & Boyce Mfg. Co. Ltd. shall ensure that the delivery of Products/ equipment and/or the delivery of the services are in accordance with the time schedules specified in this tender. In case of any deviation from the schedule, the Registrar General, High Court of M.P. reserves the right to either cancel the Contract and/or recover Liquidated Damage charges.

4.7.3 M/s Godrej & Boyce Mfg. Co. Ltd., if faced with problems in timely delivery of services, which have dependencies on the Service Provider and/or the Registrar General, High Court of M.P. , which are beyond their control at any time before the Final Acceptance Signoff, shall immediately inform the

Registrar General, High Court of M.P. in writing, about the causes of the delay and tentative duration of such delay etc. The Registrar General, High Court of M.P. , on receipt of such notice, shall analyze the facts at the earliest and may at its sole discretion, extend the period as deemed reasonable.

4.7.4 Any delay by M/s Godrej & Boyce Mfg. Co. Ltd., in the delivery of Products/ equipment and/or the services will make M/s Godrej & Boyce Mfg. Co. Ltd., liable to any or all of the following:

- i Forfeiture of Performance Bank Guarantee.
- ii Imposition of Liquidated Damage charges.
- iii Termination of the contract for default.
- iv Blacklisting of M/s Godrej & Boyce Mfg. Co. Ltd.

4.8 LIQUIDATED DAMAGES:-

If M/s Godrej & Boyce Mfg. Co. Ltd., fails to deliver any or all of the equipment or to perform the services within the time period(s) specified in tender, Registrar General, High Court of Madhya Pradesh shall without prejudice to its other remedies under the contract, deduct from the contract price, as liquidated damages, a sum equivalent to the 1% of the contract price for every week (seven days) or part thereof of delay, up to maximum deduction of 10% of the contract price. Once the maximum is reached, Registrar General, High Court of Madhya Pradesh may consider termination of the contract.

4.9 FORCE MAJEURE :-

4.9.1 Neither party shall be responsible to the other for any delay or failure in performance of its obligations due to any occurrence commonly known as Force Majeure which is beyond the control of any of the parties, including, but without limited to, fire, flood, explosion, acts of God or any governmental body, public disorder, riots, embargoes, or strikes, acts of military

authority, epidemics, strikes, lockouts or other labour disputes, insurrections, civil commotion, war, enemy actions.

4.9.2 If a Force Majeure arises, M/s Godrej & Boyce Mfg. Co. Ltd. shall promptly notify Registrar General, High Court of Madhya Pradesh in writing of such condition and the cause thereof. Unless otherwise directed by Registrar General, High Court of Madhya Pradesh M/s Godrej & Boyce Mfg. Co. Ltd., shall continue to perform his obligations under the contract as far as is reasonably practical, and shall seek all reasonable alternative means for performance not prevented by the Force Majeure event. M/s Godrej & Boyce Mfg. Co. Ltd. shall be excused from performance of his obligations in whole or part as long as such causes, circumstances or events shall continue to prevent or delay such performance.

4.10 TERMINATION:-

4.10.1 Termination on expiry of the CONTRACT: The Agreement shall be deemed to have been automatically terminated on the expiry of the Contract period unless the Registrar General, High Court of Madhya Pradesh has exercised its option to extend the Contract in accordance with the provisions, if any, of the Contract.

4.10.2 Termination on account of Force Majeure: Registrar General, High Court of Madhya Pradesh shall have the right to terminate the Contract on account of Force Majeure.

4.10.3 Termination on account of insolvency: In the event M/s Godrej & Boyce Mfg. Co. Ltd., at any time during the term of the Contract becomes insolvent or makes a voluntary assignment of its assets for the benefit of creditors or is adjudged bankrupt, then Registrar General, High Court of Madhya Pradesh shall, by a notice in writing have the right to terminate the Contract and all the Bidder's rights and privileges hereunder, shall stand terminated forthwith.

4.10.4 Termination for breach of contract: A breach of conditions by M/s Godrej & Boyce Mfg. Co. Ltd. of its obligations hereunder and such breach not being rectified by M/s Godrej & Boyce Mfg. Co. Ltd., within 30 days of receipt of the Registrar General, High Court of M.P. notice intimating such breach. Upon termination, M/s Godrej & Boyce Mfg. Co. Ltd. shall surrender all the data and materials belonging to the Registrar General, High Court of M.P.

4.10.5 Termination for delay: M/s Godrej & Boyce Mfg. Co. Ltd. shall be required to perform all activities/services as per the terms and conditions mentioned in the tender document. If M/s Godrej & Boyce Mfg. Co. Ltd. fails to do so, the Contract may be terminated by Registrar General, High Court of Madhya Pradesh by giving written notice unless Registrar General, High Court of Madhya Pradesh has extended the period with levy of Liquidated Damages as per tender/contract.

4.10.6 The Registrar General, High Court of Madhya Pradesh may at any time terminate the Contract by giving notice without assigning any reason.

4.11 ARBITRATION:-

In the event of any dispute or difference arising out or touching upon any of the terms and conditions of this contract and / or in relation to the implementation or interpretation hereof, the same shall be resolved initially by mutual discussion and conciliation but in the event of failure thereof, the same shall be referred to Registrar General, High Court of Madhya Pradesh or his nominee. The sole arbitrator will be appointed by Hon'ble the Chief Justice, High Court of M.P. and the decision of the Arbitrator shall be final and binding upon the parties. The arbitration shall be in Jabalpur and the Arbitrator shall give his award in accordance with "The Arbitration and Conciliation Act, 1996".

4.12 GOVERNING LAWS AND JURISDICTION :-

The Agreement shall be governed by the laws in force in India. Any dispute arising in relation to the Agreement shall be subject to the Jurisdiction of the Court at Jabalpur.

5. SPECIAL CONDITIONS OF THE CONTRACT (SCC) :-

5.1 DEFINITION :-

The conditions given in this Section IV, supplement the "Instructions to the Bidders" given in Section II & "GCC" given in Section III and in case of any conflict, the conditions given herein shall prevail over those in Sections II and III.

5.2. All the Bookcases to be supplied shall conform to the relevant technical specifications as mentioned in Section VI of this tender document.

5.3 SITE ACCEPTANCE TESTS (SAT):-

5.3.1 The Registrar General High Court of M.P. shall carry out all the tests detailed in the Acceptance test schedule to be furnished by M/s Godrej & Boyce Mfg. Co. Ltd to confirm the standards and performance of the Bookcases and the entire installation satisfies the specification requirements. The Registrar General, High Court of M.P. reserves the right to include any other tests which in his opinion is necessary to ensure that the Bookcases meets the specifications.

5.3.2 The Registrar General, High Court of M.P. reserves the right to ask for modifications/additions to the Site Acceptance Test Procedure at any point of time till the Site Acceptance signoff at each location.

5.3.3 The Site Acceptance Tests shall cover the intended functioning of the Bookcases with proper integration with other sub components.

- 5.3.4 The M/s Godrej & Boyce Mfg. Co. Ltd shall carry out the Site Acceptance Tests in the presence and supervision of The Registrar General, High Court of M.P. or its designated Officer / agency at the site. M/s Godrej & Boyce Mfg. Co. Ltd, at its own cost, shall provide the testing equipment/instruments necessary for performing and demonstrating the Site Acceptance Tests.
- 5.3.5 The Registrar General, High Court of M.P. or its appointed testing authority shall supervise the tests at each site, as described in the Site Acceptance Test Procedure and performed by the M/s Godrej & Boyce Mfg. Co. Ltd to confirm that the complete solution at each site satisfies the requirement of specifications including the service performance.
- 5.3.6 M/s Godrej & Boyce Mfg. Co. Ltd shall rectify all deficiencies immediately, if found, in the performance of the system as per the requirement during the Site Acceptance Tests, at no cost to High Court of Madhya Pradesh, Jabalpur.
- 5.3.7 Any components or parts failing during the acceptance tests shall be replaced free of cost by the M/s Godrej & Boyce Mfg. Co. Ltd. These replacements shall not be made out of spares supplied by M/s Godrej & Boyce Mfg. Co. Ltd as part of supplies under this Contract. This shall also not entitle the M/s Godrej & Boyce Mfg. Co. Ltd to any extension of completion time.
- 5.3.8 The cost of all test and / or analysis shall be fully borne by the M/s Godrej & Boyce Mfg. Co. Ltd. Bookcases put up for inspection shall be those to be supplied and in quantities laid down in the Schedule of Quantities. Any variation shall require the prior approval the Registrar General High Court of M.P. before the material is manufactured/ offered for inspection.

5.3.9 All Bookcases brought to site shall be permitted to be installed only after inspection and acceptance by the Registrar General High Court of M.P.

5.3.10 The completed installation at all stages shall be subjected to checks and tests as decided by the Registrar General High Court of M.P. The M/s Godrej & Boyce Mfg. Co. Ltd shall be liable to remedy all of such defects as discovered during these checks and test and make good all deficiencies brought out. The complete installation shall be taken over finally on successful commissioning in entirety.

5.4 SAFETY AND SECURITY OF MATERIAL:-

Security of all material at the site where the work is in progress shall be the contractor's responsibility and he shall arrange to guard the same from theft/pilferage/vandalism. In the event of any loss the contractor shall be responsible for the same. Any stores lost, prior to formally taking over by the the Registrar General High Court of M.P., shall be made good by the M/s Godrej & Boyce Mfg. Co. Ltd at no cost to the Registrar General High Court of M.P..

6. SUPPLY:-

6.1 Supply of all items, components, accessories etc hardware etc. as per the requirement of the tender document for the supply of Bookcases.

6.2 INSTALLATION:-

Installation of all accessories and components as per specifications.

6.3 INSTALLATION PRACTICE AND METHOD OF WORK:-

6.3.1 The work shall be executed to the highest standards using best quality material. The system design shall use state-of-the art techniques/tools. M/s Godrej & Boyce Mfg. Co. Ltd. shall ensure that the entire specification is complied with the

tender. It shall be the responsibility of M/s Godrej & Boyce Mfg. Co. Ltd. to demonstrate compliance of technical as well as functional specifications. Meeting individual requirements shall not be deemed as meeting the overall efficient functioning of the total system.

6.3.2 The completed installation shall be subject to checks at all stages and tests as prescribed in the bid or as deemed necessary by the Registrar General. The same shall be done by the Registrar General, High Court of M.P. and M/s Godrej & Boyce Mfg. Co. Ltd. shall be liable to rectify such defects as brought out by the Registrar General, High Court of M.P. during these checks and tests and make good all deficiencies at his own cost.

6.4 COMPREHENSIVE WARRANTY:-

M/s Godrej & Boyce Mfg. Co. Ltd. will be required to maintain Bookcases for the period of Three years after the taking over certificate/installation.

6.5 WARRANTY TERMS AND CONDITIONS:-

6.5.1 M/s Godrej & Boyce Mfg. Co. Ltd. shall be solely responsible for the maintenance, repair of the whole system supplied and integrated. Registrar General; High Court of Madhya Pradesh shall not be liable to interact with any of the partners/collaborators of M/s Godrej & Boyce Mfg. Co. Ltd.

6.5.2 M/s Godrej & Boyce Mfg. Co. Ltd. shall have adequate Technical Support Center to meet the criteria for fault restoration/faulty unit repair times as mentioned in the Bid document. M/s Godrej & Boyce Mfg. Co. Ltd. shall furnish the names, locations, complete postal address, Telephone numbers/e-mails and FAX numbers of all Technical support Centers at the time of signing the Contract.

6.5.3 M/s Godrej & Boyce Mfg. Co. Ltd. shall also provide the name of alternate contact person or Technical Support Center with address & telephone /FAX no./e-mails, which may be contacted by Registrar General, High Court of Madhya Pradesh or its authorized staff for support in case of no response/poor response from the designated Technical support center. This, however, shall not preclude from imposing the penalties, if any, as applicable as per the terms & conditions of this tender.

6.5.4 Any change in Address, Phone number, Fax Number etc shall have to be intimated in writing by M/s Godrej & Boyce Mfg. Co. Ltd. to the Director, MPSJA, Jabalpur.

6.5.5 M/s Godrej & Boyce Mfg. Co. Ltd. shall ensure that all the Technical support centers are manned by fully competent and responsible Engineers and are capable of attending faults / supporting their engineers at the High Court of Madhya Pradesh Jabalpur.

6.6 WARRANTY SERVICE LEVEL REQUIREMENTS – SLA :-

6.6.1 Service Hours and Preventive Maintenance :-

The Service window for the bookcases shall be 24*7*365.

6.6.2 Scheduled Downtime:-

(b) It will be expressed in Hours.

(c) The maximum scheduled downtime for any bookcases will be not more than MTTR.

(d) The preventive maintenance would be carried out with a minimum advance notice of 24 hours in writing and subsequent acceptance of the same by District & Sessions Judges of the District & Sessions Courts.

6.6.3 Mean Time To Resolve (MTTR):-

(a) MTTR is defined as the arithmetic average of the time taken to attend to resolve the issues logged over a defined period of time.

(b) The Severity Levels for measuring MTTR are provided in the following table:

S. No.	Severity Level
1	High
2	Low

6.6.4 The various Service Level Requirements and related penalties for default are given below :

Parameter	Details	Measurement Criteria	Penalties per day of delay / per fault / per occasion
Mean time to resolve (MTTR)	(i) Within 24 Hours from the call logging time – for all High Severity events (ii) Within 48 hours from the time of attending the problem for all Low severity events	Calculation of fault duration per instance based on complaint reported /logged	(i) For High Severity events, Rs. 500/-. (ii) For Low Severity events, Rs. 100/-.

6.6.4.1 M/s Godrej & Boyce Mfg. Co. Ltd. needs to maintain the Service Levels as follows:

- (a) 99% of the times for the MTTR of High Severity Events.
- (b) 95% of the times for the MTTR of Low Severity Events

6.6.4.2 The penalty will be applicable on per fault basis even if there is a commonality of fault at any point causing full or part failure of services. Penalty will be deducted from the performance guarantee submitted against due execution of the Contract or from the bill amount that is due for payment to M/s Godrej & Boyce Mfg. Co. Ltd. or both.

6.6.4.3 After the expiry of Warranty, it shall be optional for Registrar General, High Court of Madhya Pradesh not to enter the contract further with M/s Godrej & Boyce Mfg. Co. Ltd., If Registrar General, High Court of Madhya Pradesh is not satisfied with the performance of M/s Godrej & Boyce Mfg. Co. Ltd. during Warranty it reserves the right to terminate the same during its currency, after giving notice to M/s Godrej & Boyce Mfg. Co. Ltd.

- 6.6.4.4 M/s Godrej & Boyce Mfg. Co. Ltd. **has to maintain adequate spares for maintaining the SLA (Service Level Agreement)** parameters as mentioned in the tender document. Any cost involved to meet the service level requirements specified above is to be borne by M/s Godrej & Boyce Mfg. Co. Ltd.
- 6.6.4.5 In case the Service Level Requirements are violated, the Registrar General, High Court of M.P. reserves the right to terminate the Contract by giving a written notice to M/s Godrej & Boyce Mfg. Co. Ltd. .
- 7 The job carried out shall be to the satisfaction of the Registrar General, High Court of Madhya Pradesh, Jabalpur after getting certification from the Officer nominated by Registrar General failing which deductions @ 10% of the total bill shall be made. Depending upon the severity of negligence, the Registrar General, High Court of Madhya Pradesh reserves the right to blacklist M/s Godrej & Boyce Mfg. Co. Ltd.
- 8 Premature withdrawal of the contract by M/s Godrej & Boyce Mfg. Co. Ltd. shall make him liable for forfeiture of the earnest money.
- 9 The Registrar General High Court of Madhya Pradesh, Jabalpur reserves the right to review the performance whenever so desires, and also to terminate the contract at any point of time during the tenure of the contract in case the performance and the service rendered by M/s Godrej & Boyce Mfg. Co. Ltd. is found to be unsatisfactory. The decision of the Registrar General shall be binding on M/s Godrej & Boyce Mfg. Co. Ltd.
- 10 M/s Godrej & Boyce Mfg. Co. Ltd. will maintain the CONFIDENTIALITY as terms and conditions of the tender document.
- 11 The Registrar General, High Court of Madhya Pradesh, Jabalpur reserves the right to vary, amend or alter any terms and conditions of the contract.

Enclosure: List of 50 Districts (alongwith tehsil)

Authorized Signatory
M/s Godrej & Boyce Mfg. Co. Ltd.,

(With office seal and full address)

DIRECTOR, MPSJA
On behalf of HIGH COURT
OF M.P., JABALPUR

Name:
Capacity in which signed:
Date:

1

2

